

BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH BHOPAL

Original Application No.97/2022 (CZ)  
IA No.48/2023

Kamal Tiwari

Versus


Union of India and Others

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Place

Dated: /8/2023

 Counsel for the Respondent No.17  
(SHIV NARAYAN BOHRA/ ISKANDH SHARMA)  
ADVOCATES

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**Reply on behalf of the  
Respondent No.17 (Sahu  
Industries)**

**MAY IT PLEASE THIS HON'BLE TRIBUNAL**

Humble respondent No.17 submit reply  
as under: -

1. That the humble respondent has been made party in the aforesaid OA in compliance of the Order dated 25.7.2023 whereby IA for impalement of violators as party has been allowed.
2. That the present OA has been filed inter-alia seeking relief to stoppage of non forest activities, illegal construction upon forest land, illegal

*Rohit Saha*

plotting, leveling of forest land and not to discharge untreated effluents and industrial waste in Khasra No.3 and 10 of Nahargarh Wildlife Sanctuary and Eco Sensitive Zone.

3. That application for impleading as party respondent appears to have been filed by the applicant without verifying the facts so far as the humble respondent is concerned.

The humble replying respondent No 17 is doing its business at plot no G-679 Industrial Area RIICO. Business of answering respondent is manufacturing and trading of industrial oil. There is no pollution of any kind in this whole process. Apart from this, the dry soil/ Hazardous waste which are left in the end in the whole process he gives it to the cement factory. It is further important to mention that due to this work of answering

*Rawl sds*

respondent, there is no danger of any kind of pollution to Narhargarh wild life Sanctuary. The answering respondent further made every possible effort not to violate any kind of act and notifications issued by the state Government and Government of India also. As far as water [pollution is concerned, draining even a single drop of dirty water does not spoil from the business premises of answering respondent.

The humble respondent was leased out the Industrial Plot No. G-679 by the RIICO on 09.03.1988 and thereafter the respondent set up the industry and commenced business. Respondent was registered as Ministry of Micro, Small and Medium Enterprises (MSME) on 27.7.2021. The Respondent was issued License to carry on the business of a processor vide License No.713/2018

*Rohit Sah*

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dated 25.10.2018 valid up to 24.10.2023 by the District Supply Officer Jaipur. Rajasthan state Pollution Control Board granted Authorization vide Letter dated 07.2.2020 for operating a facility for collection, Disposal, Generation, Reception storage of Hazardous Wastage under Hazardous and other waste (Management and Transboundary Movement) Rules 2016. And consent to operate under section 25/26 of the water (Prevention and control of pollution) Act 1974 and under section 21(4) of Air (Prevention and control of Pollution) Act 1981 vide Letter dated 13.02.2007. Photostat Copy of the Lease Deed, MSME Registration, License No.713/2018, and Authority Letter dated 07.2.2020, Consent Letter dated 13.02.2007 is filed and marked as **Annexure R-1 to R-5** respectively.

*Rohit Sat*

4. That as per Test Report of Team Test House the sample of Ambient Air as Level Monitoring, Air quality and DG Stack Emission level found fit during the analysis period from 24.09.2022 to 28.09.2022. Photostat copy of the Test Reports is filed and marked as

**Annexure R-6**

5. That There is no pollution of any kind in this whole process. Apart from this, the dry soil/ Hazardous waste which are left in the end in the whole process answering respondent gives it to the cement factory (Shree Cement Ltd). Copy of the same is hereby filed and marked as **Annexure-7**.

6. That unit of answering respondent is not discharging of untreated effluents in Nahargarh Wildlife Sanctuary. The unit of the humble respondent is located at a distant place from the Sanctuary.

*Pankaj Singh*

7. That the contents of the OA as stated in Para No.1 to 21 are denied for want of knowledge being not related with the answering respondent No 17 except Para No.3 thereof.
8. That so far as contents of Para No.3 is concerned, it is submitted that the Government of India has issued Gazette Notification on 8.3.2019 by which Eco Sensitive Zone of Nahargarh Wildlife Sanctuary got declared, which cannot be given effect retrospectively. The humble respondent No 17 is running his industry under requisite permission / license / consent of the State Government much prior to the said notification. No new industry has been established by the humble respondent nor expanded of existing industries nor permitted to it within the boundaries of Eco Sensitive Zone. The humble respondent is not discharging

Rahul Saha


any untreated effluent from the unit. The applicant may be directed to submit strict proof to substantiate the allegation of discharging untreated effluent in the Sanctuary.

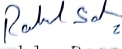

9. That the aforesaid submissions sufficiently controvert the averments made by the applicant for imploding the respondent as violator / party and as such it is in the interest of justice to consider the same as reply and accordingly dismiss the OA against the respondent.

It is, therefore, most humbly prayed that aforementioned reply may kindly be accepted and taken on record and answering respondent No 17 is not doing any non forest activities, and not to discharging untreated effluents and industrial waste in Wildlife Sanctuary and Eco Sensitive Zone and

*Robil Sahz*

accordingly the OA may kindly be  
dismissed with costs.

  
{Shiv Narayan Bohra, Iskandh Sharma}  
**Advocates**  
Enrolment No. R/465/1994  
Mobile No. 94140-74734 76658-37411  
Email: [advocatesnbohra1969@gmail.com](mailto:advocatesnbohra1969@gmail.com)

  
Yours' Humble Respondent  
Through Counsel  


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AFFIDAVIT IN SUPPORT OF REPLY

I, RAHUL Sahu W/o, s/o Shri <sup>MR. GIRRAJ SAHU</sup>-----  
---- aged 30 years, Prop. Of Sahu  
Industries Plot G-679, VKIA, Jaipur do  
hereby take oath and state as under: -

1. That being authorized signatory of the respondent No.17 I am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That annexed reply has been drafted by the counsel under my instructions which is true and correct to the best of my knowledge and belief based on office record and legal advice.

*Rahul Sahu*  
(Deponent)

VERIFICATION

I, the above-named Deponent do hereby verify that the aforesaid affidavit is true and correct to the best of my knowledge, belief and I have not suppressed any material therein, so help me GOD.

*Rahul Sahu*  
(Deponent)



ATTESTED  
ATTESTED

*[Signature]*  
OATH COMMISSIONER  
RAJASTHAN HIGH COURT  
JAIPUR BENCH, JAIPUR

26 AUG 2023

काम 'सी'

राजस्थान स्टेट इण्डस्ट्रियल डवलपमेंट एण्ड इन्वेस्टमेंट कॉरपोरेशन, लि.

पट्टा समझौता

औद्योगिक क्षेत्र

V.K.I.A, Jaipur

भूखण्ड संख्या 3-679

यह पट्टा समझौता आज, दिन 9th March सन् एक हजार नौ सौ 80 ई० को राजस्थान स्टेट इण्डस्ट्रियल डवलपमेंट एण्ड इन्वेस्टमेंट कॉरपोरेशन लि०, जयपुर, जो कि एक नियमित निकाय है एवं भारतीय कम्पनी अधिनियम के अन्तर्गत निर्गमित है एवं जिसका पंजीकृत कार्यालय उद्योग भवन, तिलक मार्ग जयपुर-302005 में है (जिसे आज के तारीख में पट्टा डार के नाम से पुकारा जायेगा एवं यह अभिव्यक्ति जब तक इसके ग्रंथ प्रतिकूल न हो, उत्तराधिकारियों एवं समनुवर्तियों के लिए ग्राह्य होगी।

प्रथम पक्ष एवं

श्री .....  
निवासी .....  
के स्वामी हैं।

अथवा

- (1) श्री Shri. Babulal Shaw, 32 yrs. निवासी 2597, Deekha Chaura Rastha, Jaipur.
- (2) श्री D. Dashrath Mansoni, 31 yrs. निवासी D-35, Raaka Gajind Colony, Dherka Balaji, Chameer Road Jaipur.
- श्री ..... निवासी .....
- श्री ..... निवासी .....
- श्री ..... निवासी .....

पंजीकृत साक्षात् प्रतिष्ठान M/s. Stahl Industries Jaipur के भागीदार हैं

Br. A.S.E.  
RUCO Ltd., V.K.I.A.  
Jaipur

प्रमाणित छायांकन  
उप महा निरीक्षक  
पंजीयन एवम  
जयपुर

सत्य प्रतिलिपि  
जयपुर नगर







य प्राधिकरण की लिखित  
परिष्करण से अनुमोदित  
न करेगा न ही करने  
गा न ही निर्माण कर  
पट्टाधार स्वयं स्वामी  
लना को सुभारंभ, प्र  
को सुभारंभ में उपेक्ष  
ार की चकहेलना या  
पट्टाधार स्वामीय पीर  
प्राधिकरण को प्र

प्राप्त जाने वाले भवन  
उत्कन का निर्माण

के द्वारा परिशीलित  
दौर सु-वीय पीर  
लाया - तो स्वयं  
इस प्रकार का कार्य  
न ही किसी प्रत्य  
स्ते में न तो कोई  
य या पडोन के  
का कारण हो

रिसर या उसमें  
निगा नहीं, बंधक  
रिों को सभना,  
बढ़ होने तथा  
जा चुका है,  
किसी ही को  
न करेगा  
। इस मूमि  
प्रार पर कठना  
वित्त निगम  
प्र करके के  
सरी के

पट्टाधारी के  
रिडिटर  
य विवेक की  
य उपरोक्त

यह कि यदि स्वीहति प्राप्त  
कानूनी कार्यवाही के कारण  
होता है तो पट्टाधार को  
को, उत्तराधिकार प्राप्त  
प्रदान की या हस्तांतरण  
सतम्कर्मिणत विवरण एवं प्रमाण  
साथ प्रमाण पत्र या वसीयत  
प्रकार के समुद्वेशन, उत्तराधिकार  
उपरोक्त दस्तावेज जो उक्त पत्रको  
तक रहेगे और एतद द्वारा  
की स्थिति में पट्टाधार को प्राधिकार  
करने का प्राधिकार होगा और  
होगा।

(घ) यह कि पट्टाधारी करारनामें की प्राप्ति  
उनके द्वारा भिन्न प्रकार की  
अंशित मोके पर प्राधिकार  
प्राप्त करने के लिए प्राप्ति  
प्राप्त करने के लिए प्राप्ति

(ग) यह कि पट्टाधारी प्राप्ति परिसर  
की नींव एवं मूमि को समस्त  
वस्तु को हटावेगा।

(घ) यह कि पट्टाधारी प्राप्त  
लिखित आवेदन प्राप्त किए  
करेगा न करने की अनुमति  
वेगा।

(क) यदि प्राग, सुफान, बाड़ या  
परिसर को किसी महत्वपूर्ण  
प्रणाली तौर पर निर्माण  
इच्छा पर पट्टे का नियम  
करेगा न ही पट्टाधार को

(ख) यह कि पट्टाधारी उपरोक्त  
निर्माण पूरा करवा लेगा तथा  
की स्थिति में सम्पत्ति की  
यदि पट्टेधार स्थित की पट्टाधार  
करे।

यह कि प्रावर्तित प्रणाल्य विषय,  
परिचयन करने के लिए निर्धारित  
(ग) यदि पट्टे की घबधि के दौरान

- 1. प्रावर्तित मूमि में सम्पत्ति या  
मुकसान पत्र चाएंगे सबका  
2. किसी प्राधारभूत मूर्य  
सम्पत्ति या समीपवर्ती किसी  
सम्पत्ति का प्राधिकार प्राप्त  
करेगा न ही पट्टाधार को

*Marell*

B. A.S.E.  
RICO Ltd, V.K.I.A.

*Prakash*  
17/11/15  
प्रमाणित प्रमाणित  
सत्य सतिस्तिपि  
पंजीयत प्रमाणित  
पंजीयत प्रमाणित

सत्य सतिस्तिपि  
पंजीयत प्रमाणित  
पंजीयत प्रमाणित

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3. नीच के पास कोई गड़ड़ा लोडिंग जिससे ऐसे किसी भवन को क्षति पहुँचेगी. या भवन नष्ट होगा तो पट्टाधार को इस प्रकार से हुई क्षति के लिए क्षतिपूर्ति देनी होगी जिसका निर्धारण पट्टेदार करेगा। पट्टेदार तो इस प्रकार के आवेश प्राप्त करने के लिये महीने के अन्दर पंच (न्यायाधीश) के पास प्रणीत (याचिका दायर) कर सकता है और यदि पट्टेदार ने ऐसा करना पसन्द किया तो वह पंच (न्यायाधीश) के फैसले मानने के लिए बाध्य होगा।

(घ) यदि पट्टेधारी पंजीकृत साकेदारी में हो या बिना पंजीकृत पट्टेधारी में हो या कम्पनी हो या सहक समिति हो और इसे पुनर्गठित किया जाता हो अथवा इसका समापन किया जाता हो तो पट्टाधारी उत्तराधिकारी अपने हित में इस प्रकार के पुनर्गठन अथवा समापन के 60 दिन के अन्दर पट्टेदार साय बन्धनकारी अनुबन्ध में आ जाये और पट्टा समझौता के समस्त शर्त, नियम, अनुबन्ध, प्रावण एवं समझौते को मानें और निष्ठापूर्वक पालन करेंगे। इसकी अवहेलना की स्थिति में पट्टेदार समझौते के बारे में निर्णय करते का अधिकार होगा।

यदि आवंटित परिसर में स्थित उद्योग को राज्य सरकार या भारतीय औद्योगिक वित्त निगम या रा स्थान वित्त निगम या किसी अन्य विदेशी संस्था से वित्तीय सहायता दी गई हो तो इस द्वारा के प्रस्ताव वंशित "निर्णय लेने का अधिकार" का प्रयोग नहीं किया जा सकेगा तथा उपरोक्त विदेशी संस्था इस का निर्णय करेगी कि वह बंधक प्रतिस्मिति को अपने कब्जे में ले ले या बेच दे या पट्टेदार दे दे या किसी सौंप दे ऐसा वह/वे समझौते के द्वारा पट्टेदार से प्राप्त अधिकारों के आधार पर या समय विशेष के कि कानून के द्वारा कर सकेंगे। (घ)

(ङ) यदि पट्टेधारी पंजीकृत है अथवा बिना पंजीकृत, साकेदारी में है अथवा कोई सहकारी समिति है तथा इ विधित कर दिया जाता है और इसके विघटन के साठ दिन के अन्दर हित को ध्यान में रखकर या उत्तराधिकारी नियुक्त नहीं किया जाता है तो उस समझौते के निर्णय का अधिकार पट्टेदार को होगा इन प्रस्तुतियों के आधार पर पंडितों के द्वारा आपस में निम्नलिखित सहमति की भी घोषणा की जास है। (ङ)

3 (अ) यदि कदाचित् पट्टेदार को निगाह में इस समझौते में वाणित किसी भी नियम अथवा शर्त की अवहेलन पट्टाधारी अथवा उसके किसी व्यक्ति के माध्यम से की जाती अथवा उपधारा के सामान्य कथन के प्रति बिना किसी विशेष प्रतिकूल प्रभाव के उसके द्वारा ऐसा हरकत की जाती है अथवा उसमें पायी जाती है, या पट्टाधारी पूर्ण सम्पत्ति के ब्याज आंशिक रूप में इसका हस्तांतरण करता है, खाली करता है, बंधक रखता। या सौंपता है या पट्टेदार से लिखित में पूर्वनिर्णय प्राप्त किए बगैर पूरे आवंटित परिसर का हस्तांतरण करता है, खाली करता है, बंधक रखता है या सौंपता है जैसा कि इस समझौते में पहले ही धारा 2 (ए) में अथवा 2 (ब) में वर्णित है या यदि पट्टाधारी पूर्व वर्णित शर्त के अनुरूप भवन निर्माण प्रारम्भ करने में एवं पूरे करने में असमर्थ रहता है या पट्टेदार को किराया बांकी रहता है या धारा (1) में वर्णित किरत का को हिस्सा, धारा (2) में वर्णित सेवा शुल्क बकाया रहता है और इनके जमा करने की अवधि को समाप्त से 90 दिन बाद तक पट्टेदार को उनकी अदायगी नहीं होती है या यदि पट्टाधारी को अथवा उन व्यक्तियों को जो शर्तों के प्रति उत्तरदायी हैं, विवांलिया घोषित कर दिया जाता है या यदि पहले बताए गए मुताबिक इस समझौते का निर्णय किया जास है तो धारा 2 (ए) के प्रावधानों के अनुसार पट्टेदार को यह अधिकार होगा (इस समझौते में किसी प्रकार की अवहेलना की स्थिति में किसी अन्य कार्यवाही के अधिकार पर प्रतिकूल प्रभाव के बिना) कि न्यायालय की मदद लिए बगैर आवंटित मूमि के किसी हिस्से पर या पूरी मूमि पर पन्जा कर से और फिर यह आवंटन पूर्णतया रद्द हो जायेगा और मिश्रित हो जायेगा और इन प्रस्तुतियों के द्वारा पट्टाधारी के द्वारा दिये गये रुपये पट्टेदार के द्वारा जम्मा कर लिए जायेगे और अधिकारों पर प्रतिकूल प्रभाव के बिना पट्टेदार पट्टाधारी से सारा अथवा 10-15% तक का सासना ब्याज को बर से बसूल करेगा और पट्टाधारी को किगो भी प्रकार की क्षतिपूर्ति पाने का अधिकार नहीं होगा। (ए)

या निगम द्वारा समझौते-समझ पर निश्चित अज्ञात की कर

संस्थान प्राधिकारी  
उप-पर्यवेक्षक  
जयपुर भाव

*[Handwritten Signature]*

Sr. A.S.B.  
RICO Bld., V.K.I.A.  
JAIPUR

10.12.2010  
प्रमाणित  
महोदय-पर्यवेक्षक  
जयपुर भाव

वन नष्ट होगा तो पट्टा  
बार करेगा। पट्टेदार  
के पास भूचौकी (पानि  
(न्यायाधीश) के फीससे

कम्पनी हो या सहक  
ता हो तो पट्टाधारी  
के अन्दर पट्टेदार  
12 म. अनुसूच्य, प्राव  
स्थिति में पट्टेदार

वित्त निगम या रा  
हस धार के अन्त  
वित्तीय संस्था इत  
पर से या किसी  
समय शेष के कि

रो समिति है तथा इ  
ध्यान में रखकर या  
पट्टेदार को होमा  
भी घोषणा की जा

वा शर्तों को अवहेल  
मान्य रूपन के प्र  
न पायी जाती है, या  
ता है, बंधक रखता।  
रिसर का हस्तांतर  
ले ही जाय 2 ए  
म क में एवं पू  
एतद किमत का को  
वधि की समाप्ति  
मा उन व्यक्तियों क  
ए गए। अधिक इ  
र को यह अधिक  
अधिकार पर प्रतिकू  
र या पूरा मुमि पा  
प्रार इन प्रत्यय  
धिकारों पर प्रतिकू  
दर से बाल करेग

यह कि पट्टाधारी को सर्वोत्तम हूँ। कि सारी नक़्क़ा राक़म किस्त धीरे उस तारीख तक का पट्टा  
किराया समस्त धीरे कर एवं इतर सार सेवा-शुल्क जैसे संरक्षण शुल्क सहित उस प्रथम तक निर्धारित  
भन्व्य शुल्क तथा समस्त धनियुक्ति प्रोच पट्टेदार के बाकी रकमों को चुकता कर प्राप्तित परिसर से अपने  
सारे भव्य एवं रचना कार्य के लिए प्रयोग तथा दूसरी वस्तुएं से लागू। आवंटित परिसर से सारी  
वस्तुएं पट्टाधारी को पट्टेदार के नियम के तौन महीने के अन्दर हटा लेने होंगे। यदि पट्टाधारी ऐसा करने  
में असम हूमा तो प्रावदित परिसर का अलग-एवं भन्व्य निर्माण कार्य तथा सामग्री पर पट्टेदार का हक  
होगा और पट्टाधारी को इस अर्थ में कोई प्रतिकार नहीं होगा कि वह पट्टेदार से उस समय तक जमा किये  
गए अपने स्वयं की मांग करे या आवंटित मूमि पर की अपनी संरचना भयवा सामग्री के लिए क्षतिपूर्ति  
की मांग करे।

यह कि पुनःप्रवेश एवं निर्णय का यह अधिकार लागू नहीं होगा यदि आवंटित परिसर में स्थापित उद्योग  
को राज्य सरकार या भारतीय औद्योगिक वित्त निगम या राजस्थान वित्त निगम, आई०डी०बी०आई०,  
आई० सी० आई० सी० आई०, ए० आई० सी० या अनुसूचित बैंक के द्वारा वित्त प्रदान किया गया हो  
और उपरोक्त वित्तीय संस्था पट्टेदार द्वारा समझौते के मंग होने की सूचना पाने के 90 दिनों के अन्दर इसका  
निदान प्रस्तुत कर दें।

- (भा) समझौतों/शर्तों के मंग होने के सम्बन्ध में समस्त कानूनी कार्यवाहियां जयपुर स्थित न्यायालयों में ही पेश की  
जा सकेंगे, भन्व्य कहीं भी नहीं।
- (इ) तत्काल आवंटित परिसर पर किसी भी व्यक्ति के द्वारा उपरोक्त शर्तों में से किसी के मंग होने के कारण यदि  
पट्टेदार को किसी प्रकार का नुकसान उठाना पड़ा तो पट्टेदार को इसे पट्टाधारी से वसूल करने का हक  
होगा।
- (ई) यदि पट्टेदार की ओर से किसी अधिकारी के हस्ताक्षर से युक्त पावती सहित रजिस्ट्री द्वारा कोई नोटिस पट्टाधारी  
के नाम भेजा जाता है तो उसे यथेष्ट रूप से कार्य सम्पादन का हेतु माना जायेगा और जिस समय वह रजिस्ट्री  
पत्र सामान्य तरीके से वितरित कर दिया जायेगा और यदि वह पट्टाधारी की अस्वीकृति भयवा किसी अन्य  
कारण से लौट जायेगा तो भी उसे आवश्यक सेवाओं की पूर्णता मान लिया जायेगा। पट्टेदार के द्वारा किए  
गए किसी भी निर्णय को उपरोक्त विधि से ही सम्पादित किया जायेगा।
- (उ) औद्योगिक ईकाई के व्यावसायिक रूप से उल्लंघन शुरू कर देने के बाद पट्टाधारी के द्वारा प्रावेदन करने पर  
आवेदन के प्रावेदन के साथ जमा जमानती रकम लौटायी जायेगी।
- (ऊ) पट्टा समझौता में वर्णित किसी भी नियम का किसी भी समय उल्लंघन होने पर जमानत की रकम (राशि)  
जन्त मानी जाएगी।
- (ए) इस पट्टा समझौता में वर्णित अधिकारों का प्रयोग राजस्थान स्टेट इन्डस्ट्रीयल डेवलपमेंट एण्ड इन्वेस्टमेंट  
कॉरपोरेशन लि० के प्रबन्ध निदेशक भयवा इसके लिए अधिकृत किसी अन्य व्यक्ति/व्यक्तियों के द्वारा किया  
जायेगा।

यह कि उचित "प्रबन्ध निदेशक" से त्वास्थ्य उस व्यक्ति से होगा जिसे प्रबन्ध निदेशक को समान कार्यों के  
अधिकारों के साथ पट्टेदार नियुक्ति करता है।

- (ऐ) इस समझौते या तत्सम्बन्धित विषय में उठाया गया कोई भी झगड़ा, मतभेद या प्रश्न उस जिले के समाहर्ता

ज. की ५२

*Marell*  
 No. A.S.E.  
 RICO Ltd., V...  
 31/5  
 प्रमाणित  
 31/5  
 सत्य प्रतिनिधि  
 जयपुर तर्फ

(कनेक्टर) के समक्ष या उसके द्वारा मिश्रित किसी व्यक्ति के समक्ष पूर्ण से विना जायेगा जहाँ पर पट्टे पर दी गई सूक्ति स्थित है। इस प्रकार के पत्र (न्यायाधीन) लिए बन्धनकारी होगा।

(घो) इस सम्झौते के लिए टिकट एवं पंजीयन शुल्क के खर्चें पट्टाचारी के द्वारा कृतम चरमदीद रूप में पार्टियों ने प्राप्त किया है। उन्नीस सौ 88 के माध्यम को इस नियमित लेख को प्रस्तुत किया।

राजस्थान स्टेट इन्सुरेंस एण्ड रिजर्व बैंक

हस्ताक्षर

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उप पंजीयन :  
जयपुर नगर

प्रमाणित का पंजीयन जारी  
उप मंडल निरीक्षक  
पंजीयन विभाग  
जयपुर

(फलेक्टर) के समक्ष या उसके द्वारा निम्न किसी व्यक्ति के समक्ष पूर्ण से विचार जायेगा जहाँ पर पट्टे पर दी गई भूमि स्थित है। इस प्रकार के पंच (न्यायाधीश) को नियमित लेख को प्रस्तुत किया।

(घो) इस समझौते के लिए टिकट एवं पंजीयन शुल्क के खर्चें पट्टाधारी के द्वारा बहन चरमदीव रूप में पाटियों ने धारण करने का उद्योग किया है। उन्नीस सौ 88 के माध्यम से को इस नियमित लेख को प्रस्तुत किया।

हस्ताक्षर S.K. Choumal

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जयपुर नगर

प्रमाणित कायापत्र जारी  
उप महाविभाग  
पंजीयन विभाग  
जयपुर

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कायस्थान (पंजाब) १३३७ ३ ८८ १३७  
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Sub Registrar  
 JALPAIGURI

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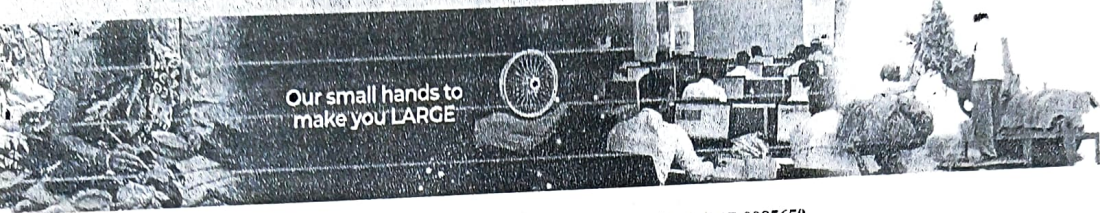
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# UDYAM REGISTRATION CERTIFICATE



Our small hands to  
make you LARGE

UDYAM-RJ-17-0085650

M/S SAHU INDUSTRIES

MICRO

MANUFACTURING

OBC

- UDYAM REGISTRATION NUMBER
- NAME OF ENTERPRISE
- TYPE OF ENTERPRISE
- MAJOR ACTIVITY
- SOCIAL CATEGORY OF ENTREPRENEUR
- NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name	
1	RJ17A0189157	SAHU INDUSTRIES	
Flat/Door/Block No.	G-679	Name of Premises/ Building	ROAD NO. 9F2
Village/Town	JAI PUR	Block	JAI PUR
Road/Street/Lane	V.K.I. AREA	City	JAI PUR
State	RAJASTHAN	District	JAI PUR, Pin 302013
Mobile	7737726622	Email:	sahuindustries2001@gmail.com

OFFICIAL ADDRESS OF ENTERPRISE

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

15/04/1990

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

15/04/1990

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	19 - Manufacture of coke and refined petroleum products	1920 - Manufacture of refined petroleum products	19201 - Production of liquid and gaseous fuels, illuminating oils, lubricating oils or greases or other products from crude petroleum or bituminous minerals	Manufacturing

DATE OF UDYAM REGISTRATION

27/07/2021

In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 06.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 01/12/2021

For any assistance, you may contact:

District Industries Centre: JAIPUR CITY ( RAJASTHAN )

MSME-DI: JAIPUR ( RAJASTHAN )



[FORM NO. (2)]

[See Clause (5) 2]

## Form of Licence for Registration of an existing Unit/Proposed Unit/Renewal of Licence

Licence No. : 713/2018  
 Date of Issue. : 25-10-2018  
 Valid upto. : 24-10-2023

Licence to carry on the business of a processor is hereby granted to the party, at the palace and subject to the terms and conditions mentioned below and to the provisions of the lubricating Oils and Greases(Processing Supply & Distributions Regulation) Order,1987.

### Description of the party, the location of the unit and the specifications of the Product(s)

1. (i) Full name of the holder of the licence : M/s Sahu Industries  
 Pro. Rahul Sahu, Baby Sahu & Shubham sahu
- (ii) Address is Full : P.N. 119A, Sanjay Nagar A, Kalwar Road,  
 Jhotwara, Jaipur (Raj)
2. Location of the Unit : G-679, Road No. 9F2, VKIA, Jaipur (Raj)
3. Location of the Storage : G-679, Road No. 9F2, VKIA, Jaipur (Raj)
4. Capacity of the unit (in Kilo liters) : 3600 K.L. Per Year
5. Products produced/ to be produced and their specifications products
- i) Motor Oils :  
 ii) Gear Oils :  
 iii) Industrial Oils :  
 iv) Greases :  
 v) Other (Specify) :

( Relevant ISI Specifications, if product is of ISI specification, otherwise details of the specifications to which produced or proposed to be produced).

If licence has been renewed, particulars of the licence renewed.

(Competent Authority)  
 Dist. Supply Officer  
 JAIPUR-I (RAJ.)

Arora/4  
22



RAJASTHAN STATE POLLUTION CONTROL BOARD  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600, 5159695 Fax: 0141-5159697



Registered

File No: F(HSW)/JAIPUR(Jaipur)/17(1)/2019-2020/4675-4677

Date:- 07/02/2020

Unit Id : 90486

M/s M/s Sahu Industries

G-679, Road no.- 9F 2, Vishwakarma Industrial Area, Jaipur Tehsil: Jaipur  
District: JAIPUR

Sub:- Authorization for operating a facility for Collection, Disposal, Reception, Storage, Transport, Treatment, Waste Processing of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 13/12/2019 received on 21/12/2019 and subsequent corresponde

Sir

- 1 Number of authorization RPCB/HWM/2019-2020/HSW/HSW/228.
- 2 Application Number: 256187 dated : 13/12/2019.
- 3 Authorized Signatory of M/s M/s Sahu Industries is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Reception, Storage, Transport, Treatment, Waste Processing of Hazardous waste on the premises situated at G-679, Road no- 9F 2, Vishwakarma Industrial Area Tehsil: Jaipur District: JAIPUR.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Chemical sludge from waste water treatment	I	35.3	0.60 TPA	CTDF Udaipur
2	Organic residues from process	I	4.4	108.00 TPA	Co Processing in Cement kiln
3	Spent clay containing oil	I	4.5	72.00 TPA	Co Processing in Cement kiln
4	Used or spent oil	I	5.1	3600.00 KIA	Used as raw material

- 4 The authorization shall be in force for period from 01/04/2020 to 31/03/2025 .

Signature valid  
Date: 07/02/2020  
11:30:00



RAJASTHAN STATE POLLUTION CONTROL BOARD  
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 Phone: 0141-5159600,5159695 Fax: 0141-5159697

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Registered

File No: F(HSW)/JAIPUR(Jaipur)/17(1)/2019-2020/4675-4677

Date:- 07/02/2020

Unit Id : 90486

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed





RAJASTHAN STATE POLLUTION CONTROL BOARD  
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Phone: 0141-5159600,5159695 Fax: 0141-5159697

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Registered

File No: F(HSW)/JAIPUR(Jaipur)/17(1)/2019-2020/4675-4677

Date:- 07/02/2020

Unit Id : 90486

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

## B. Specific Conditions

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorisation from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation.
- 10 That unit will submit Emergency Response Plan within one month.
- 11 That unit will submit affidavit regarding authorisation within one month.
- 12 That unit will label the hazardous waste containers in prescribed Form-8 of H&OW (M&TM) Rules, 2016 within one month.



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**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(NSW)/JAIPUR(Jaipur)/17(1)/2019-2020/4675-4677

Date:- 07/02/2020

Unit Id : 90486

- 13 That unit will submit photographs of display board & storage yard within one month.
- 14 That this authorisation is being granted is suppression to the earlier authorisation granted vide letter dated 24/05/2016 which shall cease to be valid.
- 15 That this authorization is issued for procurement of raw material i.e. used or spent oil @ 3600 KLA per day (passbook enclosed) and disposal of hazardous waste generated in the process.
- 16 That the industry shall procure raw material i.e. used or spent oil through passbook only.
- 17 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 18 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 19 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 20 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 21 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 22 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.



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Registered

File No: F(HSW)/JAIPUR(Jaipur)/17(1)/2019-2020/4675-4677


Date:- 07/02/2020

Unit Id : 90486

- 23 That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 24 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.


This bears the approval of the competent authority.

Yours Sincerely

  
Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur you are requested to ensure the compliance of authorisation conditions under the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016
- 2 Master File

  
Group Incharge


**Rajasthan State Pollution Control Board**

 Regional Office (Jaipur-North)  
 G/244, Vidhyahar Nagar, Jaipur  
 Phone: 0141-2233204, website: http://www.rpcb.nic.in

No. RPCB/RO/JP (N)/JP-VKIA-067/3496

Date: 13/2/07

 From: Regional Officer Jaipur (North)  
 Rajasthan State Pollution Control Board  
 G/244, Vidhyahar Nagar, Jaipur

 To: M/s Sahu Industries  
 G-679, Road No. 9F2,  
 Viswakarma Industrial Area  
 Jaipur

Sub.: -Grant of Consent to Operate under Water Act- 1974 &amp; under Air Act-1981

Ref.: -Your consent application dated 10/01/07 &amp; related correspondence.

Consequent upon the examination of consent applications submitted vide your letter referred above, the consent to operate under the provisions of section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 under the provisions of section 21 of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted with subject to the following terms & conditions :-

1. That this consent is granted up to 31/01/09.
2. That this consent to operate is valid only for manufacturing/production of following products/by products and capacities as given below:-

S.No.	Product	Capacity
1.	Re-refining of Used Oil	12 KL/Day (Max. 3600 KL/Annum)

3. That unit shall comply the condition of actual user registration issued by MOE&F, GOI, New Delhi. [Registration no. B-29016(257)/1 (Reg)/06/ HWMD dated 9/11/2006]
4. All the other conditions imposed in Consent to Operate letter no. RPCB/RO/JP (N)/JP-VKIA-067/3339-3341 dated 28/2/2006 will remain same.
5. That unit shall inform as & when plant is operated & thereafter submit performance evaluation report of pollution control measure.

It must, however be noted that the non-compliance of any of the referred conditions would be tantamount to revocation of consent to operate and you shall be liable for prosecution under relevant provisions of the aforesaid Act.

Regional Officer

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय

जयपुर प्रदूषण नियंत्रण

जयपुर (उत्तर)

Regional Officer

Copy to:-

1. Member Secretary, Rajasthan State Pollution Control Board
2. Master File, Regional Office (JP-N), RPCB, Jaipur.

For Sahu Industries

Partner

Annex 6

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## TEAM TEST HOUSE

(Unit of Team Institute of Science &amp; Technology Pvt. Ltd.)

Approved by Ministry of Environment and Forest, Government of India as Environmental Laboratory

RSPCB

ISO 9001:2015,

ISO 14001:2015,

ISO 45001:2018 (OH&amp;S)

JDA/UDH

Office : E-65, Chitrangan Marg,  
C-Scheme, Jaipur - 302001, Rajasthan  
Phone : +91 6377210064, 9414077379,  
Website : www.teamtesthouse.com  
Email : team.bdhead@gmail.com

Laboratory : G1-584, RIICO Industrial Area,  
Sitapura, Jalpur - 302022, Rajasthan  
Phone : +91 9460222039, 9460222049,  
Email : director@teamtesthouse.com,  
Email : marketinglab@teamtesthouse.com

## TEST REPORT

Report No./ULR No. :	TC502522600001910	Date :	28-09-2022
Issued To :	M/S Sahu Industries G-679, Road No. 9F2, VKI Area,, Jaipur (Rajasthan),	Type of Unit :	Industry
Type of Sample :	Ambient Noise Level Monitoring	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection :	Near Main Gate	Date of Receipt :	24-09-2022
Date of Test/Analysis :	24-09-2022 to 28-09-2022	Sampling Plan :	TTH/NOISE/01
Quantity of Sample :	-	Sample Collected By :	Banwari Lal Kumawat
Unit's representative :	Mr Girraj Sahu	Condition of Sample :	Fit for testing

## RESULTS

S.No	Parameters	Observed Value	Testing Protocol	Limits as per Environment protection rules, 1986
1	Noise Level (Day Time) : Leq [dB(A)]	62.5	IS 9989	75
2	Noise Level (Night Time) : Leq [dB(A)]	52.2	IS 9989	70

## Notes :-

- # The results listed refer only to the tested sample (s) & parameters (s). Endorsement of products is neither inferred nor implied.
- # This report is not to be reproduced wholly or in part and can not be used evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- # The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.

*P. Kumar*  
Senior Analyst

*Banwari Lal Kumawat*  
Authorized Signatory  
(Report No: TC502522600001910 )



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Phone : +91 9460222039, 9460222049,  
Email : director@teamtesthouse.com,  
Email : marketinglab@teamtesthouse.com

### TEST REPORT

Report No./ULR No. :	TC502522400002810	Date :	28-09-2022
Issued To :	M/S Sahu Industries G-679, Road No. 9F2, VKI Area,, Jaipur (Rajasthan),	Type of Unit :	Industry
Type of Sample :	Ambient Air Quality Monitoring	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection :	Near Main Gate	Date of Receipt :	24-09-2022
Date of Test/Analysis :	24-09-2022 to 28-09-2022	Sampling Plan :	IS 5182:2000(Part 14)RA 2014
Quantity of Sample :	-	Sample Collected By :	Banwari Lal Kumawat
Unit's representative :	Mr Girraj Sahu	Condition of Sample :	Fit for testing

### RESULTS

S.No	Parameters	Observed Value	Testing Protocol	Limits as per National Ambient Air Quality Standard, 2009
1	Carbon Monoxide [microgram/m3]	390	TTH/AAQM/08	4000
2	Nitrogen Dioxide as NO2 [microgram/m3]	12.51	IS 5182 (Part 6) : 2006 Reaffirmed 2017	80.00
3	Particulate Matter (PM2.5) [microgram/m3]	34.69	IS 5182 (Part 24) : 2019	60.00
4	Sulphur Dioxide [microgram/m3]	4.71	IS 5182 (Part 2) : 2001 RA 2017	80.00
5	Particulate Matter (PM 10) [microgram/m3]	67.43	IS 5182 (Part 23)-2006 RA 2017	100.00

Notes :-

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- # The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.

Senior Analyst

Authorized Signatory

(Report No: TC502522400002810)



# TEAM TEST HOUSE

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Sitapura, Jaipur - 302022, Rajasthan  
Phone : +91 9460222039, 9460221049,  
Email : director@teamtesthouse.com,  
Email : marketinglab@teamtesthouse.com

## TEST REPORT

Report No./ULR No. :	TC502522500001342	Date :	28-09-2022
Issued To :	M/S Sahu Industries G-679, Road No. 9F2, VKI Area,, Jaipur (Rajasthan),	Type of Unit :	Industry
Type of Sample :	DG Stack Emission Level (< 800KW)	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection :	DG Set 63 KVA	Date of Receipt :	24-09-2022
Date of Test/Analysis :	24-09-2022 to 28-09-2022	Sampling Plan :	IS 11255:2008(Part 3)RA 2018
Quantity of Sample :	-	Sample Collected By :	Banwari Lal Kumawat
Unit's representative :	Mr Girraj Sahu	Condition of Sample :	Fit for testing

## RESULTS

S.No	Parameters	Observed Value	Testing Protocol	Limits as per Environment protection rules, 1986
1	Particulate Matter [g/kw-hr]	0.13	CPCB Guidelines	0.3
2	Oxides of Nitrogen [g/kw-hr]	1.31	Instruction Manual Kane 900 Plus	9.2
3	Carbon Monoxide [g/kw-hr]	0.89	Instruction Manual Kane 900 Plus	3.5

Notes :-

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- # The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.

*P. Singh*  
Senior Analyst

*Raj*  
Authorized Signatory  
(Report No: TC502522500001342)



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ISO 45001:2018 (OH&amp;S)

JDA/UDH

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Phone : +91 9460222039, 9460222049,  
Email : dlrector@teamtesthouse.com,  
Email : marketinglab@teamtesthouse.com

### TEST REPORT

Report No./ULR No. :	500001342	Date :	28-09-2022
Issued To :	M/S Sahu Industries G-679, Road No. 9F2, VKI Area,, Jaipur (Rajasthan),	Type of Unit :	Industry
Type of Sample :	DG Stack Emission Level (< 800KW)	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection :	DG Set 63 KVA	Date of Receipt :	24-09-2022
Date of Test/Analysis :	24-09-2022 to 28-09-2022	Sampling Plan :	IS 11255:2008(Part 3)RA 2018
Quantity of Sample :	-	Sample Collected By :	Banwari Lal Kumawat
Unit's representative :	Mr Girraj Sahu	Condition of Sample :	Fit for testing

### RESULTS

S.No	Parameters	Observed Value	Testing Protocol	Limits as per Environment protection rules, 1986
1	Hydrocarbon [g/kw-hr]	0.27	IS 5182 (Part 21) : 2001 RA 2017	1.3

Notes :-

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- # The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.

*[Signature]*  
Senior Analyst

*[Signature]*  
Authorized Signatory  
(Report No: 500001342)



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ISO 45001:2018 (OHS)

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Phone : +91 9460222039, 9460222049,  
Email : director@teamtesthouse.com,  
Email : marketing@teamtesthouse.com

### TEST REPORT

Report No./ULR No. :	TC50252250001341	Date :	28-09-2022
Issued To :	M/S Sahu Industries G-679, Road No. 9F2, VKI Area,, Jaipur (Rajasthan),	Type of Unit :	Industry
Type of Sample :	Stack Emission Level	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection	Dehydration Vessel Stack	Date of Receipt :	24-09-2022
Date of Test/Analysis :	24-09-2022 to 28-09-2022	Sampling Plan :	IS 11255:2008(Part 3)RA 201B
Quantity of Sample :	-	Sample Collected By :	Barward Lal Kumawat
Unit's representative :	Mr Girraj Sahu	Condition of Sample :	Fit for testing

### RESULTS

S.No	Parameters	Observed Value	Testing Protocol
1	Particulate matter [mg/Nm <sup>3</sup> ]	44.58	IS 11255 (Part 1):1985 Reaffirmed 2014

Notes :-

- # The results listed refer only to the tested sample (s) & parameters (s). Endorsement of products is neither inferred nor implied.
- # This report is not to be reproduced wholly or in part and can not be used evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- # The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.

Senior Analyst

Authorized Signatory  
(Report No: TC50252250001341 )



Approved by Ministry of Environment and Forest, Government of India as Environmental Laboratory  
 RSPCB ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S) IDA/UDH  
 Office : E-65, Chitranjan Marg,  
 C-Scheme, Jaipur - 302001, Rajasthan  
 Phone : +91 6377210064, 9414077379,  
 Website : www.teamtesthouse.com  
 Email : team.bdhead@gmail.com  
 Laboratory : G1-534, RIICO Industrial Area,  
 Sitapura, Jaipur - 302022, Rajasthan  
 Phone : +91 9469222039, 9469222049,  
 Email : director@teamtesthouse.com,  
 Email : marketing@teamtesthouse.com

### TEST REPORT

Report No./ULR No. :	TC502522100001925	Date :	13-10-2022
Issued To :	M/S Sahu Industries G-679, Road No. 9F2, VKI Area., Jaipur (Rajasthan).	Type of Unit :	Industry
Type of Sample :	Potable and Domestic Water	Date of Sample Collection/Monitoring :	23-09-2022
Point of Collection :	Borewell Water	Date of Receipt :	04-10-2022
Date of Test Analysis :	04-10-2022 to 16-10-2022	Sampling Plan :	IS 3025:1987 (Part 1) PA 2014
Quantity of Sample :	2 Ltr.	Sample Collected By :	Banwari Lal Kumawat
Unit's representative :	Mr Girraj Sahu	Condition of Sample :	Fit for testing

### RESULTS

S.No	Parameters	Observed Value	Testing Protocol	Requirement (Acceptable Limit) as per IS 10500 : 2012 (RA 2018) Max.	Standard Permissible limits in the absence of Alternate Sources as per IS 10500 : 2012
1	Color [Hazen]	Less than 5	IS 3025 (Part 4) : 1983 RA 2017	5.00	15.00
2	Odour	Agreeable	IS 3025 (Part 5) : 2018	Agreeable	-
3	Taste	Agreeable	IS 3025 (Part 7) : 2017 & (Part 8) : 1984 RA 2017	Agreeable	-
4	Turbidity [NTU]	BDL (<0.1)	IS 3025 (Part 10) : 1984 RA 2017	1.00	5.00
5	pH	7.79	IS 3025 (Part 11) : 1983 RA 2017	6.50 - 8.50	-
6	Hardness (total) [mg/l]	373.83	IS 3025 (Part 21) : 2009 RA 2019	200.00	600.00
7	Iron [mg/l]	BDL (<0.01)	IS 3025 (Part 53) : 2003 RA 2019	1.0	-
8	Chloride [mg/l]	88.06	IS 3025 (Part 32) : 1986 RA 2019	250.00	1000.00
9	Total Dissolved Solids [mg/l]	654	IS 3025 (Part 16) : 1984 RA 2017	500.00	2000.00
10	Magnesium [mg/l]	49.96	IS 3025 (Part 46) : 1984 RA 2019	30.00	100.00

Ref-



# TEAM TEST HOUSE

(Unit of Team Institute of Science & Technology Pvt. Ltd.)



24

RSPCB

Approved by Ministry of Environment and Forest, Government of India as Environmental Laboratory  
 ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 (OH&S)

Office : E-65, Chitrangan Marg,  
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 Sitapura, Jaipur - 302022, Rajasthan  
 Phone : +91 9460222039, 9460222049,  
 Email : director@teamtesthouse.com,  
 Email : marketinglab@teamtesthouse.com

JDA/UDH

S.No	Parameters	Observed Value	Testing Protocol	Requirement (Acceptable Limit) as per IS 10500 : 2012 (RA 2018) Max.	Standard Permissible limits in the absence of Alternate Sources as per IS 10500 : 2012
11	Sulphate [mg/l]	75.63	IS 3025 (Part 24) : 1986 RA 2019	200.00	400.00
12	Nitrate [mg/l]	98.91	IS 3025 (Part 34) : 1988 RA 2019	45.00	-
13	Fluoride [mg/l]	0.44	IS 3025 (Part 60) : 2008 RA 2019	1.00	1.50
14	Alkalinity - T [mg/l]	198	IS 3025 (Part 23) : 1986 RA 2019	200.00	600.00
15	Dissolved Oxygen [mg/l]	5.8	APHA 2017 : 4500- O C	-	-
16	Residual Chlorine [mg/l]	BDL(<0.1)	IS 3025 (Part 26) : 1986 RA 2019	-	-
17	Total coliform [MPN/100ml]	Not Detected	IS 1622 : 1981	Shall not be detectable in 100 ml sample	-
18	E. Coli [MPN/100ml]	Not Detected	IS 5887 (Part 1) : 1976 RA 2018	Shall not be detectable in 100 ml sample	-

Notes :-

- # The results listed refer only to the tested sample (s) & parameters (s). Endorsement of products is neither inferred nor implied.
- # This report is not to be reproduced wholly or in part and can not be used evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- # The samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.

Senior Analyst

Authorized Signatory

(Report No: TC502522100001928)

345

Annex 7  
35

CIN No. : L26943RJ1979PL0001000  
Phone : 01462 228101-6  
Toll Free : 1800 180 6003 / 6004  
Fax : 01462 228117 / 228119  
E-Mail : shreebwr@shreecementltd.com  
Website : www.shreecement.in

# SHREE CEMENT LTD.

Regd. Office:

BANGUR NAGAR, POST BOX NO.33, BEAWAR 305 901, RAJASTHAN, INDIA



SCL/Commercial/2018-19/  
Mar 06, 2019

**M/s. Sahu Industries.**  
G-679, Road no. 9-F2  
V.K.I.A,  
Jaipur,  
Rajasthan - 302013 (India)

Sir,

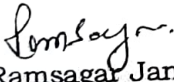
We are sending herewith the invoice of hazardous waste received during the month of Feb-19 (11th Feb'19 to 25th Feb'19).  
**(Invoice no. RJSR/1819/8023 dt. 28.02.19 for Rs. 27506/-)**

You are also requested to preferably deposit the amount via RTGS/NEFT and duly confirm us after payment.

You are requested to please acknowledge the receipt and release the payment at the earliest.

Thanks & Regards,

For Shree Cement Ltd,

  
Ramsagar Jangid  
Commercial  
9116102533  
Encl.: Invoice no. 8023

JAIPUR OFFICE : SB-187, Bapu Nagar, Opp. Rajasthan University, JLN Marg, Jaipur-302 015  
Phone : 0141 4241200, 4241204, Fax : 0141 4241219  
NEW DELHI OFFICE : 122-123, Hans Bhawan, 1, Bahadurshah Zafar Marg, New Delhi 110 002  
Phone : 011 23370828, 23379218, 23370776, Fax : 011 23370499  
CORP. OFFICE : 21, Strand Road, Kolkata 700 001 Phone : 033-22309601-4 Fax : 033 22434226

35-A



# CONTINENTAL PETROLEUMS LIMITED

Regd. Office: A-2, Opp. Udyog Bhawan, Tilak Marg, C-5 Scheme, JAIPUR - 302 005 Rajasthan (INDIA)  
Phone: +91-141-222 2232 Email: [compates@gmail.com](mailto:compates@gmail.com)  
CIN No. L23201RJ1986PLC001704 GSTN: 08AAACC703112M

**Conte**  
Lubricants Accelerating Perform  
[www.continental.in](http://www.continental.in)  
[www.contpetro.com](http://www.contpetro.com)

CPL/2020-21/Behror-Inc/2203(2)

Date: 22-03-2021

Sahu Industries,  
Plot No. G-679, Road No. 9 F2, Vki Area,  
Jaipur - 302 013 (Rajasthan)

Kind Attn : Mr. Rahul Sahu -Partner Mob: +77377-26622

**Sub:** Allotment of Membership for availing of Incineration of Hazardous waste Facilities set up at our plant at A-166, F-162-165, RICO Industrial Area, Behror - 301 701

Dear Sir,

We are pleased to allot the following Membership to your industry for disposal of Incinerable hazardous waste as per H&OW(M&TM) Rules 2016 or as amended and in accordance to the authorisation granted to us by RSPCB.

1	0	5	3	2	1	2	1	3	0	5
---	---	---	---	---	---	---	---	---	---	---

### Hazardous Waste Generated for disposal:

Sl. No	Hazardous Waste Name / Nomenclature	Category as per HW(M&T) Rules Schedule -1	Approx. Quantity /Unit Generation	Storage Method (Bags / Containers)	Characteristics (Organic / Inorganic)	Physical State (Solid / Semi-solid / Liquid)	"CRIT" (Corrosive, Reactive, Ignitable, Toxic)
1	Organic Residue from Process	4.4	108.000 MTA	Bags/Containers	In-Organic	Solid	Ignitable
2	Spent Clay Containing Oil	4.5	72.000 MTA	Bags/Containers	In-Organic	Solid	Ignitable
3	Chemical sludge from waste water treatment	35.3	0.000 MTA	Bags/Containers	In-Organic	Solid	Ignitable

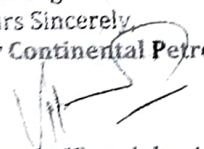
The above allotment is valid subject to the validity of the following documents:

1. Authorisation under HW (MH&TM) Rules & Consent under Air and Water Act.

Thanking You.

Yours Sincerely,

For Continental Petroleums Ltd.

  
Vikrant Khandelwal  
CFO & CEO Marketing

CC To : Hazardous Waste Management Division,  
Rajasthan State Pollution Control Board, 4, Institutional Area,  
Jhalana Doongari, Jaipur - 302 004 (Rajasthan)



ISO 14001:2015 &amp; ISO 9001:2015

BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH BHOPAL

Original Application No.97/2022 (CZ)  
IA No.48/2023  
Kamal Tiwari

Versus

Union of India and Others

AFFIDAVIT IN SUPPORT OF THE DOCUMENTS

I, RAHUL Sahu W/O, s/o Shri <sup>late</sup> [IRAJ] -----  
-----Sahu aged 30 years, Prop. Of Sahu  
Industries Plot G-680, VKIA, Jaipur do  
hereby take oath and state as under: -

1. That being authorized signatory of the respondent No.17 I am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That annexed documents Annexure R1 to R5 is true and correct Photostat copy of the original / office copy.

*Rahul Sahu*  
(Deponent)

VERIFICATION

I, the above-named Deponent do hereby verify that the aforesaid affidavit is true and correct to the best of my knowledge, belief and I have not suppressed any material therein, so help me GOD.

*Rahul Sahu*  
(Deponent)

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE, BENCH, BHOPAL

Original Application No. 97/2022 (CZ)  
IA No. 48/2023

Kamal Tiwari

Versus

Union of India &amp; Others

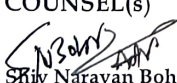
Know all men by these presents that I/we the undersigned MR. RAHUL SAHU S/O  
 Son of Shri MTC CHITRAJ SAHU, Resident of PROP. SAHU INDUSTRIES  
PLOT No - 9-680, V.N.I. JASPUR.

in the above case do hereby make, constitute and appoint Mr. Shiv Narayan Bohra, Iskandh, Advocates, my/our true and lawful attorneys, for my/our name, and on my/our behalf to appear plead and act in the said case, and more particularly to draw, make, present, withdraw, amend represent and verify petition, complaints or written statements and to make, present applications or petition in the court, to present, withdraw and receive documents and any money from the court or form the opposite party either in execution of the decree or otherwise, and on receipt of payment thereof to sign and deliver for me/us proper receipts and discharges for the same, to compromise or to refer the case to arbitration, to seek execution of the decree or any orders in the case, to draw, make present, withdraw, amend and represent any memorandum of appeal or cross objections in any appeal arising or to seek reviews or revision of any judgments, decree or order in the case, to appear, conduct and plead in all such writ/appeals/revisions and reviews, and to do all other lawful acts and things as effectually as I/we could do the same whether being personally present or otherwise, my/our said counsel is/are also hereby authorized and empowered to instruct, engage or appoint any other any other counsel or counsels to appear, plead and act with or for him/them in his/their absence or otherwise as my/our said counsel my think proper to do so, all acts of such counsel or counsels shall be equally and similarly and binding on me/us as if done by my/our said counsel and as if done by me/us personally. I/we hereby agree that if any part of the said counsel's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed on tour or at any other place except the usual court premises, then my/our said counsel will not be bound to appear before the court. The counsel's fee now settled and agreed to is in respect of this court and for the pending proceeding only. Any fresh action hereafter taken will entitle the counsel to fresh fees I/we also agree that if the case be dismissed in default or it be proceeded ex-party under any circumstances whatsoever the said counsel shall not be held responsible for the same and all whatsoever my/our said counsel shall do in connection with the said case, I/we do hereby agree to ratify and confirm any costs awarded in the case at any time in my/our favour shall from part of the counsel's claim and shall be payable to him/them in addition to his/their fees in the case.

IN WITNESS WHEREOF I/we have hereto set my /our hand(s)

at \_\_\_\_\_ the \_\_\_\_\_ day of \_\_\_\_\_ and delivered to the said counsel(s)

COUNSEL(s)

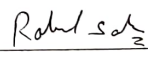
  
Shiv Narayan Bohra, Advocate

Enr. No. R/465/1994

Mob. 9414074734

E-mail: advocatensbohra1969@gmail.com

CLIENT (s)

1.   
Rahul Sahu

2. \_\_\_\_\_



Shiv Narayan Bohra &lt;advocatesbohra1969@gmail.com&gt;

---

**Copy Of Reply in The Case Of Kamal Tiwari vs Union Of India and Others in OA : 97/2022**

1 message

---

**Shiv Narayan Bohra** <advocatesbohra1969@gmail.com>  
To: NGT/ Adv Krishan Sharma <advocatekrishna@gmail.com>

Sat, Aug 26, 2023 at 5:59 PM

Dear sir,

Please find attached copy of the reply on behalf of respondent number:17 (Sahu Industries )

--

**Thanks & Regards,****S.N.Bohra****(Advocate Rajasthan High Court, Jaipur)****Mob. No: - 9414074734****Reply of OA 97 2022 by respondent no. 17 Sahu Industries.pdf**  
11453K